


In the Central Administrative Tribunal, Hyderabad Bench
Hyderabad

OA 1323/94

Dt. 19-1-95

Between

D. Satyanarayana Rao

Applicant

And

1. The Government of India
represented by the Secretary
Ministry of Defence
Dept. of Productions
New Delhi- 110 011.
2. The Ordnance Factory Board
represented by its Secretary
Ordnance Factory Board
Calcutta -700 001.
3. The General Manager
Ordnance Factory Project
Yeddu-mailaram, Medak District

Respondents

Counsel for the applicant : 1. Sri G. Vidya Sagar
&
Sri V. Suryanarayana
Sastry

Counsel for the Respondents : Shri N.R. Devaraj

Coram

Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman
Hon'ble Shri R. Rangarajan, Member (Admn.)

To

1. The Secretary, Govt.of India,
Ministry of Defence, Dept.of Productions,
New Delhi-11.
2. The Secretary, Ordnance Factory Board,
Calcutta-1.
3. The General Manager, Ordnance Factory Project,
Yeddumailaram, Medak Dist.
4. One copy to Mr.G.Vidya Sagar, ~~fax~~ 16-9-749/41
Race Course Road, Old Malakpet, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr. OGSC.CAT.Hyd.
6. One copy to Library,CAT.Hyd.
7. One spare copy.

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AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN

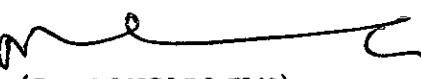
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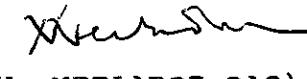
Heard Shri G. Vidya Sagar & Shri V. Suryanarayana Sastry, learned counsels for the applicants and also Shri N.R. Devaraj, learned Sr. Standing counsel for the Respondents.

2. The applicant was at sl. No. 12 of the select list that was prepared in 1985 in regard to the selection to the posts of canteen vendors in R3 organisation. This OA is filed praying for a direction to the Respondents to ~~xxxx~~ give him appointment on the basis of the said selection.

3. Shri N.R. Devaraj, learned standing counsel for the Respondents submitted that he was instructed to state that the said list is still in force and the appointments were given up to Sl. No. 11 in that list and the applicant will be appointed in the next vacancy of Canteen Vendors in the ~~the~~ organisation.

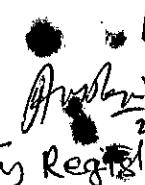
4. In the result, the OA is ordered as Under
The applicant has to be appointed as Canteen Vendor in the next vacancy ~~for~~ ⁱⁿ the post of Canteen Vendor in the canteen in R3 organisa
No costs. The OA is ordered accordingly at the admission stage itself.


(R. RANGARAJAN)
Member (Admn.)


(V. NEELADRI RAO)
Vice-Chairman

Dated the 19-1-95
Open court dictation

NS


Deputy Regis

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A.D.)

DATED: 19-1-1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 1323/94

T.A.No. (w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

PVM

